

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 335

Con.P-51/2023, IA-3702/2023, Appeal-8/2023, IA-2354/2022,
C.A No. 219 & 220/C-III/ND/18

IN
(IB)-446(ND)/17

IN THE MATTER OF:

M/s. Takkshill Enterprises

.... Petitioner/Applicant

Vs.

M/s. IAP Company Pvt. Ltd.

..... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rishi Kapoor, Mr. Azad Bansala, Mr. Rajat Dwivedi, Mr. Sourav Ronsa, Advs.
Mr. Prateek Gupta, Mr. Raghav Tiwari, Advs. In IA-3702/2023

For the RP :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **10.05.2024.**

-Sd-
(COURT OFFICER)